

Lack of Civic Amenities in Ahmednagar**Cantonment Board Area**

4184. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of DEFENCE be pleased to state :

(a) whether Ahmednagar Cantonment Board area-lack certain civic amenities like school buildings provision of drinking water; latrines, Community Hall and requires more facilities in hospitals ; etc :

(b) if so, whether Government have received any representation in this regard ; and

(c) if so, the details thereof and action taken thereon ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) Civic amenities such as water supply, latrines, school buildings and hospitals etc., do exist in Ahmednagar Cantonment Board area. These facilities, however, require further improvement.

(b) and (c) Representations for construction of community hall, vegetable market, excavation of bore wells for drinking water etc., have been received. The Cantonment Board has been asked to examine these and submit proposals.

Pension to Pre-1976 Retired Employees of Cantonment Board

4185. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of DEFENCE be pleased to state :

(a) whether employees of Cantonment Boards who retired before 1 April, 1976 are not getting pension ;

(b) if so the reasons thereof ;

(c) whether Government have received any representation regarding grant of pension to employees who retired before 1 April, 1976 ; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) and (b) Yes, Sir. Since the pensionary benefit was granted with effect from 1st May, 1976, the employees of the Cantonment Board retired before this date are not entitled to it.

(c) Yes, Sir.

(d) Government have not agreed to the request to grant pension to employees who retired before 1st April, 1976.

Allotment of Land to Freedom Fighters in Ahmednagar Cantonment Board

4186. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have received any representation regarding the allotment of land to freedom fighters at concessional rate in Ahmednagar Cantonment Board ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) Yes, Sir.

(b) As per the policy, Defence lands are allotted on payment of current market value. A reply has been sent accordingly.

Vacancies of Judges in High Courts

4187. SHRIMATI GEETA MUKHERJEE : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that as many as 67 posts of Judges remain to be filled in the 18 High Courts in the country as on July 1, 1985 ; and

(b) if so, the date on which each of these posts fell vacant and reasons for delaying the new appointments ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) Yes, Sir.

(b) A statement showing the dates from which the 67 posts of Judges, as on 1.7.1985, were vacant, is given below.

The question of filling up of these posts is engaging the attention of the Government in consultation with the concerned constitutional authorities. Such consultation does take time.